

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES: 5SMC6: NEW DELHI  
BEFORE SHRI R.S. SYAL, VICE PRESIDENT

ITA No. 635/Del/2018  
Assessment Year: 2009-10

Smt. Madhu Goel C/o Ved and  
Company Ajanta Building,  
Opp. Clock Tower, G.T. Road,  
Ghaziabad

Vs. ITO, Ward-1(4)  
Ghaziabad

PAN: BMTPP2792Q

(Appellant)

(Respondent)

Assessee By : None  
Department By : Sh. B.R. Mishra, Sr. DR

Date of Hearing : 20.06.2018  
Date of Pronouncement : 21.06.2018

ORDER

PER R.S. SYAL, VP:

This appeal by the assessee is directed against the order passed by the learned CIT(A), Ghaziabad on 31.08.2017 confirming penalty of Rs. 28,830/- imposed by the Assessing Officer under section 271(1)(c) of the Income Tax Act, 1961 in relation to assessment year 2009-10.

2. The assessee has filed an application requesting for the withdrawal of the appeal. No objection was taken by the learned DR to such withdrawal. I, therefore, permit the assessee to withdraw the instant appeal.

3. In the result, appeal is dismissed as withdrawn.

The order pronounced in the open court on 21<sup>st</sup> June, 2018.

Sd/-  
[R.S. SYAL]  
VICE PRESIDENT

Dated, 21<sup>st</sup> June, 2018.

SH

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT, NEW DELHI.

		Date	Initial
1.	Date of dictation	20.6.2018	PS
2.	Date on which the typed draft is placed before the dictating Member	20.6.2018	PS
3.	Date on which the typed draft is placed before the Other Member		JM/AM
4.	Date on which the approved draft comes to the Sr. P.S. / P.S.		JM/AM
5.	Date on which the fair order is placed before the Dictating Member for pronouncement		PS/PS
6.	Date on which the fair order comes back to the Sr. P.S. / P.S.		PS
7.	Date on which the final order is uploaded on the website of ITAT		PS
8.	Date on which the file goes to the Bench Clerk		
9.	Date on which the file goes to the Head Clerk		
10.	The date on which the file goes to the Assistant Registrar for signature on the order		
11.	Date of dispatch of the Order		

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